GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 4419 TO BE ANSWERED ON 29.03.2017

ALLOCATION OF SUFFICIENT FUNDS

4419. SHRI PRABHAKAR REDDY KOTHA :

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways has received any representation from the Government of Telangana regarding allocation of sufficient funds in the present budget for completion of Armur-Adilabad *via* Nirmal Railway line and Badrachalam-Kovvur-Manuguru-Ramagundam railway line and if so, the details thereof;

(b) the details of the funds allocated/proposed to be allocated in the present budget; and

(c) the steps being taken for early execution of the work?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) and (b): Yes, Madam. New line work of Armoor-Adilabad via Nirmal (136 km) has been included in Capital Investment Programme 2017-18 with an anticipated cost of ₹2720 crore. For the works included in Capital Investment Programme, Joint Venture Company with State Government will be suggested to take up these projects through State Joint Venture. Joint Venture Agreement has already been signed with Government of Telangana for formation of the Joint Venture Company.

Bhadrachallam - Kovvur(151 km) new line was included in Budget 2012-13. The alignment approval is awaited from State Government. Funds of ₹5.75 crore have been allotted during 2016-17. An allocation of ₹7.0 crore has been proposed in 2017-18.

Manuguru-Ramagundam (199.63 km) new line work was proposed in Budget 2013-14 subject to requisite approvals. Railways is unable to take up this project at present, due to its un-remunerative nature, heavy throwforward of ongoing projects and constraint of resources. State Government of Telangana has been requested for sharing at least 50% of cost of new line besides providing land free of cost. Reply of Telangana State Government is awaited.

(c): To expedite completion of above mentioned projects, regular coordination meetings with the State Government are being held for formation of Joint Venture Company and to resolve the alignment issue.

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